

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
(IB)-264(PB)/2023
IA/4361/2023, IA/3101/2023

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 09.10.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Naman Joshi, Ms. Ritika Vohra in IA/3101/2023
Mr. Antony R. Julian, Adv. in IA/4361/2023
For the Respondent :
For the RP : Ms. Pratiksha Mishra, Mr. Shreyas Edupuganti, Advs.

ORDER

IA/4361/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they need some time to file rejoinder to the reply filed by the Resolution Professional. Ld. Counsel for the Resolution Professional is present. In view of the request made by Ld. Counsel for the Applicant, list this application on **30.10.2023.**

IA/3101/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed their rejoinder to the reply filed by the Resolution Professional. Ld. Counsel for the Resolution Professional is present and submitted that they have filed their reply, however, the same is not reflected on the e-portal of the

Tribunal. Ld. Counsel for the Resolution Professional is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. List this application on **30.10.2023**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)